

Report of M.Ps. Committee on Belchhi incidents

5949. SHRI JANARDHANA
POOJARY :
SHRI SUKHDEO PRASAD
VERMA:
DR. RAMJI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an All Party Committee of M.Ps. which made an on-the-spot study of the Belchhi Incident of Bihar has come to the conclusion that it was a case of massacre of Harijans by Non-Harijans and not a sequel to any feud between two rival gangs of criminals; and

(b) if so, the steps proposed to be taken to curb the atrocities against the Harijans of the country?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir. The report was sent to the State Government suggesting a review of the investigation in the light of the report of the Committee. State Government have replied that the points raised in the report of the Committee have been noted and all steps have been taken to ensure that the investigation is done in a thorough and impartial manner and the guilty are awarded the most stringent punishment. The State Government have also assured that all precautions would be taken during investigation and the matter would be supervised by senior officers at every stage.

(b) It has been impressed upon State Governments that all cases involving any form of violence against Harijans should be investigated promptly and efficiently and that persons suspected to have committed any such offence should be brought to book according to law. It has also been impressed upon the State Governments that when such incidents come to their notice, effective and adequate measures should be taken to instil a sense of security amongst the affected persons and strengthen preventive arrangements. The matter has been discussed in detail in the recent Chief Minister's Conference on 30th and 31st July 1977 and all States have agreed to take appropriate steps to tackle this problem.

Hazira Port

5950. SHRI D. D. DESAI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal to declare Hazira Port as a major one; and

(b) if so, details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

वेस्टर्न कोल फील्ड्स लिमिटेड के प्रबन्ध निदेशक के आवास की नागपुर रेस्ट हाउस में व्यवस्था

5951. श्री युवराज : क्या ऊर्जा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या वेस्टर्न कोल फील्ड्स लिमिटेड, नागपुर के प्रबन्ध निदेशक गत तीन वर्षों से नागपुर रेस्ट हाउस में रह रहे हैं;

(ख) क्या रेस्ट हाउस में आवास के कुछ नियम निर्धारित हैं; यदि हां, तो कोई पदाधिकारी कितने दिनों तक अथवा लगातार उसमें रह सकते हैं और उनके आवास के किराये का भुगतान किस कोष में हो रहा है;

(ग) क्या प्रबन्ध निदेशक रेस्ट हाउस में रहने के बावजूद भी प्रति मास आवास भत्ता अपने विभाग से लिया करते हैं; यदि हां, तो गत तीन वर्षों में उन्हें मकान किराये के रूप में कुल कितनी धनराशि प्राप्त हुई; और

(घ) क्या उक्त भ्रष्टाचार के लिए उनके विरुद्ध कोई कार्यवाही की जाएगी ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) :

(क) जी नहीं। वेस्टर्न कोल फील्ड्स लि० के अध्यक्ष व प्रबन्ध निदेशक श्री सी० बलराम, सक्षम प्राधिकारी की अनुमति से कायला खान प्राधिकरण द्वारा 1974 में किराए पर ली गई एक इमारत में रह रहे हैं। वे इस इमारत की निचली मंजिल में रहते हैं। इस मकान की ऊपरी मंजिल अतिथि गृह के रूप में इस्तेमाल होती है। वे इसकी ऊपरी मंजिल का अपने लिए इस्तेमाल नहीं कर रहे हैं।